

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

204. C.P. (IB)/1097(MB)2022

IN THE MATTER OF

Nina Percept Private Limited
Vs

... Petitioner

Capacit E Infraprojects Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 24.06.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Karl Shroff (PH)

For the Respondent: Adv. Gaurav Joshi (PH)

ORDER

Both the counsels have jointly tendered the Consent terms dated 24.06.2024 signed by both the counsels. Thus, the CP is disposed of in terms of the settlement having been arrived at between the parties. The case is referred to the sole arbitrator, Mr Anshik Devara for adjudication in view of the consent terms. The CP is disposed of.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

/Avdhesh K Patel/